

(2019) 08 CHH CK 0058
Chhattisgarh High Court
Case No: WPS No. 7044 Of 2008

Suryakanta Yadav And
Ors

APPELLANT

Vs

State Of Chhattisgarh
And Ors

RESPONDENT

Date of Decision: Aug. 8, 2019

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Vinod Deshmukh, K.K. Singh

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

1. In the present Writ Petition challenge is to the charge-sheet dated 19.09.2007 issued by the respondent No.3 namely; Mata Rukhmani Seva

Sansthan against the petitioners and other similarly placed employees.

2. WPS No.7557 of 2007 and other Writ Petitions were preferred by other similarly placed employees. The Writ Petition preferred by Shri

Shivchandra Sah in WPS No. 7557 of 2007 has been disposed of along with other similar Writ Petitions by common order dated 08.01.2018. In the

said order, this Court reserved liberty in favour of the petitioner to raise all the grounds by filing reply before the competent authority/ disciplinary

authority which shall be considered by the said authority in accordance with law. The departmental enquiry was directed to be concluded

expeditiously.

3. There is no dispute that the present Writ Petition is similar to the one decided by this Court in the matter of Shri Shivchandra Sah in WPS No.7557

of 2007, therefore, the present WPS is also disposed of in terms of the order passed in Shri Shivchandra Sah (supra).

4. A copy of the order of WPS No. 7557 of 2007 be retained in the record of this petition.